

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 36
IA 1192/2021
IN CP(IB) 4258/MB/2019

IA 1192/2021 Jyoti Khemka

V/s

Dewan Housing Finance Corporation Ltd.

IN THE MATTER OF:

Reserve Bank of India

.... Petitioner/Applicant

V/s

Dewan Housing Finance Corporation Ltd

.... Respondent

Order Under Section 60(5) of Insolvency & Bankruptcy Code

Order delivered on 28.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Shreenath Khemka, Adv.

For the Respondent

None

ORDER

At the request of the Counsel for the applicant IA No. 1192/2020 is
Withdrawn.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)